

take to compensate the affected companies?

**THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY):** (a) Yes, Sir.

(b) As a result of present situation in the Gulf region six construction, one turn-key and three consultancy projects under execution in Iraq by M/s Jaiprakash Industries Limited, Som Datt Builders Limited, Indian Railway Construction Company Limited, Associated Cement Company Limited, etc., are affected. Export of items like engineering goods, tea, spices and chemicals etc. to Iraq are also affected.

(c) These projects being commercial projects, contracted between the Indian companies and Iraqi clients, any compensation claim that may arise, will have to be settled between the two contracting parties as per terms and conditions of the contracts.

#### **Felling of Timber In A & N Islands by Burmese Poachers**

\*138. **SHRIMANORANJAN BHAKATA:** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Burmese Poachers are using the valuable Paduk and other timbers in North Andaman for manufacturing boats; and

(b) if so, the preventive measures taken by the Government in this regard?

**THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):** (a) and (b). No case against Burmese poachers for use of illegally felled Paduk and other timbers in North Andaman for manufacturing boats has been registered. The following preventive measures for forest protection

have been taken by the Andaman & Nicobar Administration:

- i) Police, Coast Guard and Navy are keeping strict vigil throughout the coast line against intrusion of foreigners.
- ii) Forest officials are assisting police personnel and patrolling has been intensified in the vulnerable areas and creeks with the assistance of Police.
- iii) The inhabitants in the coast areas have also been alerted to inform suspicious movements of any foreign nationals.

[*Translation*]

#### **Writing Off Bank Loans**

\*139. **SHRI CHINTA MOHAN:  
SHRI PHOOL CHAND  
VERMA:**

Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Probe sought into bank loans write-offs" appearing in the Financial Express of 1 December 1990;

(b) whether the Government have issued any guidelines to nationalised banks in regard to writing off loans;

(c) if so, the details thereof; and

(d) the steps being contemplated by the Government to ensure progressive rejection in the amount of loans written off every year?

**THE MINISTER OF FINANCE (SHRI YASHWANT SINHA):** (a) Yes.

(b) to (d). Banks being credit institutions, the risk of certain advances going bad and thereby resulting in losses to the concerned banks is inherent in the system. The banks recover their dues through realisations from sale of securities, invoking of guarantees, realisations from insurance coverage and by filling suits against the parties concerned. The decision to write off any debt is taken only after exhausting legal and other remedies available to the bank.

Government and Reserve Bank of India have been impressing upon the banks the need to strengthen their machinery for credit appraisal and to exercise effective supervision and control over the advances made. The banks have also been advised to evolve a strict time discipline so that irregular and sick accounts are discovered and effective measures are taken to reduce the incidence of bad debts. Reserve Bank of India has also advised the banks to institute a system of classification of their advances into distinct categories according to the health of advances at a given point of time for the purpose of their effective monitoring and follow up.

[English]

**Protest by Lawyers against setting up of Family Courts In Delhi**

\*140. SHRIMATI GEETA MUKHERJEE:  
SHRI INDRAJIT GUPTA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government are reconsidering its decision to set up Family Courts in view of the protest from the lawyers in Delhi;

(b) if so, the details thereof;

(c) whether the Government are aware that the various women's organisations have been fighting for the setting up of Family Courts for a long time and any delay or change of decision would invite protest from them; and

(d) if so, the Government's reaction thereto?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): (a) and (b). It has been decided that the matter of setting up family courts in Union Territory of Delhi will be reviewed.

(c) and (d). A representation from a Women's Organisation has been received in this regard. All relevant aspects will be taken into account in the proposed review.

**Foreign Exchange Loss Due to Red Tape**

1390. SHRI SHANTARAM POTDUKHE: Will the Minister of COMMERCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Red Tape Causes 1600-crores for-ex Loss" appearing in "The Hindustan Times", New Delhi dated 4 December, 1990;

(b) if so, the facts of the case; and

(c) the steps being taken to set matters rights and prevent such colossal losses to the nation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAM DAS PATEL): (a) Yes, Sir.

(b) and (c). It has been alleged in the news-item that the delay in the execution of